[Shri Bapusaheb Parulekar]

with the Calling attention. With your permission I want to say that however all Members are concerned with upholding the Constitution. On the question of constitutionality in this debate, with your permission, I would like to ask one question.

MR. DEPUTY-SPEAKER: This is a calling attention.

SHRI BAPUSAHEB PARULEKAR: It is an important point.

MR. DEPUTY-SPEAKER: Change your rules and then you put the question. Or you write a letter to the Speaker.

SHRI BAPUSAHEB PARULEKAR: There is no question of writing a letter. This is about the 47th Amendment Bill.

MR. DEPUTY-SPEAKER: Now, Matters under 377. Shri Ram Singh Yadav.

SHRI RAPUSAHEB PARULEKAR: You not allow me to read the

MR. DEPUTY-SPEAKER: You will have another opportunity and you can discuss. Now, Matters under 377. Shri Ram Singh Yadav.

भी हरीस कुमार मंगवार (पीलीमीत) : स्था भाप लैंड एक्वीजीशन एक्ट में कोई संशोधन ला रहे हैं कि नहीं ?

MR. DEPUTY-SPEAKER: Shri Yadav.

13.10 hrs.

MATTERS UNDER RULE 377

(1) STEPS TO REOPEN ARAVALI SWA-CHALIT VAHAN AUTOMOBILES LIMITED, ALWAR (RAJASTHAN)

SHRI RAM SINGH YADAV (Alwar): Sir, Arawali Swachalit Vahan Automobiles Ltd., Alwar is a scooter company in the public sector. Its production started in 1978-79. There was a great demand in the market for the products of the company but due to mismanagement the factory was closed in the year 1979. The Government of Rajasthan decided that the factory should be handed over to some private concern by way of negotiations and finally they held M/s. Kelvinstor negotiations with Company. The Kelvinator Company agreed to purchase the above project but the Government of India did not agree to the above move.

The factory is still closed and its employees are rendered jobless and are not getting their pay for more than one year. It is difficult these days for them to pull on with their families without pay for such a long The Government have not period. yet decided whether the Aravali Swachalit Vahan Automobiles Ltd. Alwar is to be run in the public sector or it is to be handed over to some private concern through negotiations or any mode expedient in the interest of the Government.

- I, therefore, urge upon the Government of India to take an early decision regarding the Aravali Swachalit Vahan Automobiles Ltd., Alwar to get the factory re-opened as soon as possible in the interest of the Government as well as employees of the factory.
- (i) NEED TO IMPROVE CAPACITY UTILI-ZATION OF ORDNANCE CLOTHING FACTORY, SHAHJAHANPUR

SHRI JITENDRA PRASAD (Shah-jahanpur): Sir, I would like to draw the attention of the Government especially the Minister for Defence Production regarding Ordnance Clothing Factory, Shahjahanpur. As it is know that this is the biggest Ordnance Clothing Factory of Asia and at one time the strength of this factory was about 14,000 workers. But, today only 7,000 workers are employed due to less work-load and

2/4

less orders given to the factory. Although, the factory has enough buildings land, technical knowhow, etc. to accommodate and to employ double the number of workers, if the workload is increased. I would ask the Minister to secure large number of orders such as stitching of uniforms for para-military Forces, i.e., Border Security Force, Central Reserve Police, Indo-Tibetan Border Police, Industrial Security Force, Railway Protection Force and Civil and Armed Police of Area State. There are many items of clothing uniforms which are required by the Armed Forces but are being manufactured by private companies. All items should be diverted to the Ordn-Clothing Factory, Shahjahanpur so that the employment potential of this factory is increased by hundred per cent which in turn will reduce unemployment and also supply better quality goods to the Armed Forces and other Government organisations.

(iii) STELS TO ABOLISH DEVDASI SYSTEM IN KARNATAKA.

भी बी० डी० सिंह (फुलपूर): उपाध्यक्ष महोदय, बड़ी ही पीड़ा एवं लज्जा का विषय है कि 33 साल की ग्राजादी के बाद भी माज देश के एक भाग---कर्नाटक---में देवदासी प्रथा प्रचलित है। दिकयान्सी विचारों एवं ग्रंध विश्वासीं पर माधारित, भोग विलास में लिप्त स्त्रोण पुजरियों द्वारा धर्म की माड में मनिम एवं निरीह प्रवलाभों के साथ सदियों पुराना चला भा रहा यह कुचक **ग्राज स्वतन्त्र भारते के** मस्तिष्क पर कलंक का टीका मात्र बन कर रह गया है । विदित हुआ है कि आज भी प्रतिवर्ष लगभग पांच हजार देवदासियां बनाई जा रही हैं। उनमें अधिकांश बम्बई, पुणे, कोल्हापुर आदि नगरों में प्रपनी प्रस्मत बैचने को बाध्य हो यही हैं। यह नारी उत्पीड़न की परा-काष्ठा है। यह कितना समानवीय है कि 5.6 वर्ष की भवोध वालिकाएं देवदासी बना दी जाती हैं भीर वे जीवन पर्यन्त कठोर यातनाएं सहती रहती हैं।

कोभ की बात है कि इस चुणित प्रया के उत्मूलन के लिए जो भी उपाय भ्रपनाये गए वे पूर्णरूपेण प्रभावहीन हैं। 1907 में मैसर के तत्कालीन महाराजा ने इस प्रथा पर प्रतिबन्ध लगा दिया था। तत्पश्चात् ब्रिटिश शासन में 1934 में देवदासी संरक्षण घ्रधिनियम पारित किया गया । परन्त निष्ठा के घ्रभाव, में इनका कार्यान्वयन विशेष लाभकारी सिद्ध नहीं हमा ।

में माननीय समाज कस्याण मंत्री जी से सविनय भाग्रह करूंगा कि जो भी भावस्थक हों, तत्काल कठोरता घपनाये जाएं जिससे इस लज्जाजनक प्रधा का ग्रविलम्ब उत्मूलन हो सके । साथ ही वर्तमान देवदासियों के पूनर्वास एवं जीविकोपार्जन के लिए प्रभावकारी एवं व्यावहारिक कार्येऋम चलाये जायें जिससे उन्हें घपनी दुखियारी जिन्दगी में कुछ राहत मिल सके।

(iv) REPORTED CLOSURE OF THE JAWAHAR LAL NEHRU UNIVERSITY'S CENTRE OF STUDIES IN SCIENCE POLICY.

SHRI K. A RAJAN (Trichur): Sir. it is reliably learnt that the J. N. U. authorities are toying with the idea of closing down the University's centre of studies in Science policy. This will jeopardise the careers of students.

The Ramanna Committee was appointed to formulate a workable programme for study of science policy in the University, not to kill what is existing.

Even prior to the Ramanna Committee Report, the Centre had tually been suspended since March.